

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Un-numbered Company Appeal (AT) (Insolvency) No. /2018
(F.No.21/08/2018/NCLAT/UR/771

In the matter of:

Konkola Copper Mines PLC Appellant
Through its Authorised Representative

Versus

Stewarts and Lloyds of India Ltd. Respondent
Through the Liquidator

Appearance: Ms. Monika Saini, Advocate for the Appellant.

11.09.2018

Heard the learned lawyer appearing for the Appellant.

2. Learned Lawyer submitted that the Appellant has filed the notarised copy of the Power of Attorney, which is duly attested by the Notary Public Delhi as the original Power of Attorney has been filed by the Appellant in another case.
3. Considering the facts that an attested copy of the Power of Attorney has been filed by the Appellant, therefore, defect No.11 as pointed out by the Office is hereby ignored.
4. As prayed, list the matter before the Hon'ble Bench on 17.09.2018 for hearing.

(Abni Ranjan Kumar Sinha)
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)
Registrar